

the North Eastern Council held regularly once at least every year.

In order to provide a Ministerial level support a committee of Union Ministers of State, assisted by officers of the Ministry of Home Affairs, the Planning Commission and other Ministries reviews the problems and progress of the region.

(c) and (d) Does not arise in view of the above.

**Assistance sought from World Bank by Cement Corporation of India**

6100. SHRI M. RAMGOPAL REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Cement Corporation of India has approached the World Bank for assistance in implementing its ambitious production programme during 1980's; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). The Cement Corporation of India has approached the World Bank with its proposals for expansion of its cement plants at Neemuch (Madhya Pradesh) and Yerraguntla (Andhra Pradesh). A team from the World Bank had also discussions with the Cement Corporation of India and details are being worked out.

**No.-resident Share-holder in WIMCO**

6101. SHRI ERA MOHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether WIMCO has 39.5 per cent of its shares held by a single non-resident share-holder, namely Swedish Match Co., Sweden;

(b) whether four million rupees are being expatriated every year as dividend to the Swedish Company; and

(c) whether adequate steps have been taken to reduce the mechanised

sector in the match industry so as to help the Small Scale Sector to produce the entire requirements of the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir.

(b) Remittances by the Swedish Company by way of dividends during the last three years are as under:—

1976-77	Rs. 37,54,777
1977-78	Rs. 52,44,082
1978-79	Rs. 33,37,580

(c) The match industry is reserved for exclusive development in the small scale sector. The productive capacity of units in the mechanised sector has been fixed and no expansion is being allowed. A declining trend is discernable in the share of the mechanised sector in the total production of matches in the country

**खटीक जाति को अनुसूचित जातियों तथा अनुसूचित जनजातियों की सूची में सम्मिलित किया जाना**

6103. श्री राजनाथ सोनकर शास्त्री . क्या गृह मंत्री यह बनाने की कृपा करेंगे कि

(क) क्या अनुसूचित जातियों की सूची में कुछ ऐसी जातियों के नाम भी हैं जिनका कुछ राज्यों में अथवा किसी राज्य के भागों में अनुसूचित जाति माना जाता है तथा अन्य राज्यों में उनको अनुसूचित जाति नहीं माना जाता ;

(ख) यदि हाँ तो तत्सम्बन्धी कारण क्या हैं ;

(ग) क्या खटीक जाति के करीब साढ़े तीन करोड़ लोगों में से करीब डेढ़ करोड़ लोगों को कुछ राज्यों में अथवा कुछ राज्यों के भागों में अनुसूचित जाति के रूप में नहीं माना जाता ; और

(घ) यदि हाँ तो उसके क्या कारण हैं और क्या उनको हय स्थान पर अनुसूचित जातियों में सम्मिलित करने के लिए सरकार द्वारा कार्यवाही की जा रही है ?

गृह मंत्रालय में राज्य मंत्री श्री योगेंद्र मकवाना): (क) जी हां श्रीमान्। संविधान के अनुच्छेद 341 के खण्ड (1) के अन्तर्गत अनुसूचित जातियों को किसी विशेष राज्य/संघ राज्य क्षेत्र के सम्बन्ध में विनिर्दिष्ट किया जाता है। कुछ ऐसे समुदाय हैं जिन्हें कुछ राज्यों अथवा कुछ राज्यों के भाग के सम्बन्ध में ही अनुसूचित जातियों के रूप में विनिर्दिष्ट किया गया है क्योंकि ये समुदाय अस्पृश्यता की परम्परागत प्रथा की पराकाष्ठा से सामाजिक, शैक्षिक तथा आर्थिक पिछड़ेपन से पीड़ित हैं।

(ख) भारत एक विशाल देश है जहाँ जो समुदाय किसी विशेष राज्य में अनुसूचित बना दिया गया है वही समुदाय दूसरे राज्य अथवा उस राज्य के भीतर कतिपय क्षेत्रों में अनुसूचित होने के मानदण्ड पूरा नहीं करता है।

(ग) और (घ) हरियाणा, हिमाचल प्रदेश, मध्य प्रदेश, महाराष्ट्र, पंजाब, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल आदि राज्यों में खटीकों को अनुसूचित जाति विनिर्दिष्ट किया गया है क्योंकि इन राज्यों में इस समुदाय के लोग अस्पृश्यता की परम्परागत प्रथा की पराकाष्ठा, सामाजिक, शैक्षिक तथा आर्थिक पिछड़ेपन से पीड़ित हैं। अन्य राज्यों में यह समुदाय उपर्युक्त मानदण्ड पूरा नहीं करता। जिन राज्यों में खटीक समुदाय इस समय अनुसूचित नहीं हैं, उन राज्यों में अनुसूचित जातियों की सूची में इस समुदाय को शामिल करने के मामले पर सरकार द्वारा उचित समय पर लम्बित पड़े ऐसे अन्य प्रश्नों के साथ विचार किया जाएगा।

#### **Formation of Association by C.R.P.F./C.I.S.F./B.S.F.**

6104. SHRI A. A. RAHIM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Unions/Associations have been formed by the personnel of the Central Police Forces like CRPF, CISF and BSF and whether they have been recognised by Government;

(b) how many State Governments have allowed their police personnel to organise Unions;

(c) whether Government are aware that some police organisations in some States have been highly politicalised; and

(d) what action has been taken or proposed to be taken in the light of these reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) CRPF has only one non-gazetted Ministerial and Hospital Staff Association which is recognised

In the CISF, approval for formation of Association has been granted to 37 units u/r 24(2) of the CISF Rules. Out of these, Association of only one unit has been recognised u/r 25 of the CISF Rules.

No Association exists in the BSF.

(b) to (d). The information is being collected and will be furnished as soon as the same has become available.

#### **Cash Deposits taken by TELCO for Booking Orders**

6105. SHRI K. P. SINGH DEO: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. TELCO are taking cash deposit from customers for booking orders for trucks even when according to present rate of supplies it will take 10 years to complete the order being booked today;

(b) how much money has been collected by TELCO from the customers and whether it violates the Company Deposit Rules; and

(c) what is the rationale in keeping the booking open when supplies cannot be effected before 10 months and what is Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c). M/s. Tata Engineering and Locomotive Co. Ltd. (TELCO) have reported that effective from October 1979, their dealers obtain an advance of Rs. 6,000 per chassis from customers while booking orders. In the case of few large fleet operators, orders for chassis are booked directly